



2026:AHC:8778

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 63 of 2026

Vishwanath

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Sanjay Singh
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. Instant writ petition has been filed, inter alia, seeking the following relief :-

"I. issue a writ, order or direction in the nature of mandamus commanding the Respondent No.2 i.e. Consolidation Officer Bansdeeh, Ballia to ensure the hearing of Restoration Case No.432/2014-2015 (Now 117/124) filed against order dated 08.04.1989 passed by the Consolidation Officer in Original Case No.3537 and 3538 Ramayan Vs. Vishwanath u/s 9 U.P.C.H. Act with regard to Khata No. 365 situate in Mauja: Sisota, Pargana: Sikandarpur East, District: Ballia and decide the same within stipulated time which this Hon'ble Court may fixed."

3. It is submitted by the learned counsel for the petitioner that the restoration application filed on 27.08.2012 against the order dated 08.09.1989 is pending consideration, despite the fact that the opposite party has already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection in case a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Consolidation Officer (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously,

preferably, within a period of five months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 13, 2026

vkg

(Dinesh Pathak,J.)